

(a) whether Government have any proposal to construct single room/hostel type accommodation for bachelors working in various Central Government Offices in four metropolitan cities, particularly in Delhi; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) No.

(b) Does not arise.

Glazing of Varandahs

6144. SHRI LAXMINARAYAN PANDEYA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the CPWD had launched a scheme for covering and glazing the open varandahs in the Government colonies in Delhi/New Delhi with the 10 per cent deposit of the total cost;

(b) if so, the details of the scheme;

(c) the number of persons who have deposited the required amount during the last one year and the number of houses out of them whose varandahs have been covered so far;

(d) the number of pending houses and the reasons therefor; and

(e) the action proposed to be taken by the Government to cover and glaze the pending houses expeditiously?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). It was earlier decided in 1989 that additions/alterations of non-structural character, which are part of the approved scale of amenities, shall be carried out in all the Government

houses uniformly in a phased manner, subject to availability of funds and the expenditure on such additions/alterations shall not exceed, the annual monetary ceiling fixed for various types. If, however, an allottee desires to get such additions/alterations in his house carried out on priority basis, he shall have to bear 10% of the cost thereof, payable in advance. No further amount would be charged from that allottees or the subsequent allottee of that house. Since the cost of the glazing of varandahs exceeds the annual monetary ceiling fixed for a certain types of houses, it was decided, on reconsideration, that, with effect from 30.5.91, the glazing of verandah may be done at the request of the allottee on charging 10% of the cost thereof and that the annual monetary ceiling fixed for different types of houses will not apply to glazing of verandah.

(c) to (e). 576 allottees had deposited the required amount during the last one year for glazing of verandah. This work has been completed in 383 quarters. In the remaining 193 cases, where deposits were received only recently, the work has already been awarded and is likely to be completed before the end of the current financial year.

Ban on Sale of Cut Fruits and Food Stuffs

6145. SHRI SRIBALLAV PANIGRAHI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Delhi Administration, Delhi have recently extended, the ban on the sale of cut fruits and food stuffs exposed to dust and flies in the M.C.D area upto September, 1991;

(b) whether the Government propose to impose such ban in N.D.M.C and Delhi Cantonment areas also; and

(c) if not, the reasons therefor?